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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

DA No. 2245/2000

New Delhi: this the 14<sup>th</sup> day of MAY, 2001

HON'BLE MR. S. R. ADIGE, VICE-CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Anand Singh,  
S/o Sh. Net Ram Singh,  
R/o B-223, Gali No. 11,  
Bhajanpura,  
Delhi

.....Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. NCT of Delhi  
through  
the Chief Secretary,  
Old Sectt.  
Delhi.

2. The Director,  
Directorate of Social Welfare,  
Govt. of NCT of Delhi,  
1, Canning Lane, K.G. Marg,  
New Delhi.

3. The Joint Director (Admn),  
Directorate of Social Welfare,  
Govt. of NCT of Delhi,  
1, Canning Lane,  
K.G. Marg,  
New Delhi

.....Respondents.

(By Advocate: Mrs. Sumedha Sharma)

ORDER

S.R. Adige, VC(A):

Applicant impugns respondents' order dated 23.10.2000 (Annexure-A/1) reverting him to his substantive post w.e.f. 1.1.99. He seeks consideration for regularisation on the post of Supdt./CPO on which he claim to have been working since 15.7.88.


2. Heard both sides.

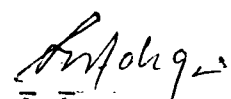
3. In the impugned order dated 23.10.2000 it has been stated that applicant and others have been given extension of adhoc appointment till 31.12.98 for officiating on the post of Supdt./CPO and for that reason they stand reverted w.e.f. 1.1.99.

(6)

4. Even if respondents did not issue any orders extending applicant's adhoc appointment as Supdt./COPD beyond 31.12.98, it is not respondents' case that he did not discharge the duties and responsibilities of the post of Supdt./COPD beyond 31.12.98. Under the circumstance, respondents could not have reverted applicant from a retrospective date.

5. The OA therefore succeeds and is allowed to the extent that the impugned order dated 23.10.2000 is quashed and set aside. Respondents shall proceed strictly in accordance with law. No costs.

  
(D R.A. VEDAVALLI )  
MEMBER (J)

  
(S.R. ADIGE )  
VICE CHAIRMAN (A)

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